

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 18.03.2010

Meeting No. 46/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 18.03.2010 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	I.A.	DIPP
2.	Sh. T.M. Skaria	DDG	DGFT
3.	Sh. Raghu Nath	FTDO	DGFT

The Committee ratified the minutes of the meeting held 04.03.2010. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

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909	M/S. AMRUT DISTILLERIES LTD., BANGALORE	M.No. 46/10 18.03.2010	Status: Approved
HQ File :01/85/050/203/AM09	RLA File :07/24/40/471/AM09	Lic.No/Date:0710061428 01.12.2008	

The case was considered by the committee as per agenda. Representatives of Firm were present to explain their case. Taking into account the submissions & explanations given and on the basis of production/consumption data certified by State Superintendent of Excise for last 4 years and taking maturation loss as 18%, the maturation period being 3 to 4 years, Committee decided to ratify norms as applied for as under:-

Export item	Qty	Import item	Qty
AMRUT SINGLE MALT WHISKY 46 % AMRUT SINGLE MALT PEATED WHISKY 46 %/ AMRUT SINGLE MALT(GIFT PACK) WHISKY 46 % (15000+12000 and 10200= 37200 bottles) PACKED IN 700ML CAPACITY BOTTLES 26040 LITRES @ 931 GRAMS PELITRE= 24243.24KGS	26040.000 Litre	Heavily Y Peated Distilling Malt Packed in 3X20 GP Containers 01HPDM	51.640 MT

RA to take consequential action as per policy/procedure.

2	910 Case No.:3/46/85-ALC3/2009	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 46/10 18.03.2010	Status: Deferred
	HQ File :01/85/050/00237/AM10/	RLA File :03/94/040/01064/AM10/	Lic.No/Date:0310563862 10.03.2010	
	The case was considered by the committee as per agenda. It was noted by the Committee that hard copy of application has not been received. The Committee decided to defer the case. To be re listed on 15.04.2010.			

3	911 Case No.:2/42/85-ALC3/2009	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 46/10 18.03.2010	Status: Deferred
	HQ File :01/85/050/00224/AM10/	RLA File :03/94/040/00967/AM10/	Lic.No/Date:0310558479 04.02.2010	
	The case was considered by the committee as per agenda. It was noted by the Committee that MPEDA comments are awaited. The Committee decided to remind MPEDA to expedite their comments. To be re listed on 15.04.2010.			

4	912 Case No.:3/42/85-ALC3/2009	M/S. GADRE MARINE EXPORT PVT LTD	M.No. 46/10 18.03.2010	Status: Deferred
	HQ File :01/85/050/00225/AM10/	RLA File :03/94/040/00965/AM10/	Lic.No/Date:0310558481 04.02.2010	
	The case was considered by the committee as per agenda. It was noted by the Committee that MPEDA comments are awaited. The Committee decided to remind MPEDA to expedite their comments. To be re listed on 15.04.2010.			

5	913	M/S. WESTERN INDIA CASHEW CO. (P) LTD., QUILON	M.No. 46/10 18.03.2010	Status: Deferred
	HQ File :01/85/050/00154/AM10/	RLA File :32/24/40/0030/AM10	Lic.No/Date:3210041398 05.10.2009	
	The case was considered by the committee as per agenda. The Committee decided to call the applicant Firm for PH. To be re-listed on 15.04.2010.			

6	914	M/S. WESTERN INDIA CASHEW CO. (P) LTD., QUILON	M.No. 46/10 18.03.2010	Status: Deferred.
	HQ File :01/85/050/00216/AM10/	RLA File :32/24/40/0045/AM10	Lic.No/Date:3210042471 06.01.2010	
	The case was considered by the committee as per agenda. The Committee decided to call the applicant Firm for PH. To be re-listed on 15.04.2010.			

7	915	M/S. VINBROS AND CO., PONDICHERRY	M.No. 46/10 18.03.2010	Status: Approved
	HQ File :01/85/050/0020/AM10/	RLA File :25/24/40/0008/AM09	Lic.No/Date:2510002336 07.01.2009	
	The case was considered by the committee as per agenda. Committee considered the representation of applicant firm and decided to amend description of export product to read as “Bulk Blended Grain Whisky”. Input output qty. as ratified in the meeting on 26.11.2009 will remain unchanged. RA to take consequential action as per policy/procedure.			

8	916 Case No.:1/42/85-ALC3/2009	M/S.FERMENTAPHARMA BIOTECH LTD.,	M.No. 46/10 18.03.2010	Status: Rejected
	HQ File :01/85/050/00223/AM10/	RLA File :03/94/040/00938/AM10/	Lic.No/Date:0310558476 04.02.2010	
	The case was considered by the committee as per agenda. ITC(HS) Code indicated by the applicant for export product “Vitamin D3 Resin 10 MIU in Sunflower Oil” is 23021090. It was noted that Vitamin D-3 is not mentioned in Chapter 23 of ITC(HS) Book. Resin as well as Sunflower Oil are also not mentioned in Chapter 23. Apparently, there is a mistake in ITC(HS) Code of the export product. NC feels that export product may be Sunflower Oil containing Vitamin D-3 Resin 10MIU. In any case Vitamin falls under Chapter 29. If, in fact, the export product is Sunflower Oil, its export policy needs to be checked. Applicant is, therefore, to indicate the correct ITC(HS) Code of the product. At this stage, the application is technically rejected.			

9	917 Case No.:1/46/85-ALC3/2009	M/S. ENGLISH INDIAN CLAYS LIMITED	M.No. 46/10 18.03.2010	Status: Deferred
	HQ File :01/85/050/00235/AM10/	RLA File :53/24/040/00016/AM10/	Lic.No/Date:5310010198 02.03.2010	
	The case was considered by the committee as per agenda. It was noted by the Committee that hard copy of application has not been received . The Committee decided to defer the case. To be re listed on 15.04.2010.			

10	918	M/S. KASHMIR APPIARIES EXPORTS, LUDHIAIA	M.No. 46/10 18.03.2010	Status: Approved
	HQ File :01/85/050/0330/AM05		Lic.No/Date: 1. 3010040299 dt. 08.02.2005 2. 3010059195 dt. 15.12.2008 3. 3010063875 dt. 09.11.2009	

The case was considered by the committee as per agenda. It was noted that NC in meeting No. 11/08 dated 21.6.07 had allowed import of Bee Wax @5% of the quantity of export product Honey. On the same basis, Committee decided that the present three licences may be regularized. No repeat licence to be issued.
RA to take consequential action as per policy/procedure.

11	919	M/S. VIVIMED LABS LIMITED	M.No. 46/10	Status: Rejected
	Case No.:2/46/85-ALC3/2009		18.03.2010	
	HQ File :01/85/050/00236/AM10/	RLA File :09/24/040/00504/AM10/	Lic.No/Date:0910041262	
			11.03.2010	
	The case was considered by the committee as per agenda. It was noted that the applicant Firm has not given the correct ITC (HS) code of the export product and therefore the application is technically rejected. If applicant gives the correct ITC Code No., it will be forwarded to the concerned NC.			

12	920	M/S. ASSOCIATED CAPSULES PVT. LIMITED	M.No. 46/10 18.03.2010	Status: Transferred
	HQ File :01/85/050/00152/AM10/	RLA File :03/94/40/00511/AM10	Lic.No/Date:0310538641 22.09.2009	
	The case was considered by the committee as per agenda. It was noted by the Committee that comments have been received from C & PC. But since the export product actually falls under ITC(HS) Code 3920, correct decision may be taken by NC-7 to whom the case may be transferred.			

13	921	M/S. ASSOCIATED CAPSULES PVT. LIMITED	M. No. 46/10 18.03.2010	Status: Transferred
	HQ File :01/85/050/00150/AM10/	RLA File :03/94/040/00515/AM10/	Lic.No/Date:0310538825 22.09.2009	
	The case was considered by the committee as per agenda. It was noted by the Committee that comments have been received from C & PC. But, since the export product actually falls under ITC(HS) Code 3920, correct decision may be taken by NC-7 to whom the case may be transferred.			

14	922 Case No.:16/34/85-ALC3/2009	M/S. ASSOCIATED CAPSULES PVT. LIMITED	M.No. 46/10 18.03.2010	Status: Transferred
	HQ File :01/85/050/00188/AM10/	RLA File :03/94/040/00439/AM10/	Lic.No/Date:0310542495 26.10.2009	
	The case was considered by the committee as per agenda. It was noted that the export product actually falls under Chapter 3920 of ITC(HS) Book. Committee therefore decided to transfer the case to NC-7.			

15	923 Case No.:4/46/85-ALC3/2009	M/S. SPACEWOOD FURNISHERS (P)LTD.,	M.No. 46/10 18.03.2010	Status: Deferred
	HQ File :01/85/050/00238/AM10/	RLA File :03/95/040/00972/AM09/	Lic.No/Date:0310564253 11.03.2010	
	The case was considered by the committee as per agenda. It was noted by the Committee that hard copy of application has not been received. The Committee decided to defer the case. To be re listed on 15.04.2010.			

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